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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 2723/1992

Date of decision: 17.09.1993

Shri Bhola

...Petitioner

Versus

Union of India & Another

...Respondents

For the Petitioner

...Ms. Bharti Sharma, Counsel  
for Mrs. Rani Chhabra, Counsel

For the Respondents

...None

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN  
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

JUDGMENT (ORAL)  
(of the Bench delivered by Hon'ble Mr.  
Justice S.K. Dhaon, Vice-Chairman)

The material averments in this application are these. The petitioner was employed as a casual worker in the Department of Telecom in November, 1980 and worked with the respondent-department till July, 1983 when his services were terminated. Thereafter, the petitioner made several representations, but in vain.

2. This O.A. had been filed in this Tribunal on 20.10.1992. Obviously, the petitioner had no statutory right to make any representation. Moreover, no details of the representations filed by him have been given. On the face of it, this application is blatantly barred by time. Accordingly, we dismiss the same summarily.

(B.N. DHOUNDIYAL)  
MEMBER (A)  
17.09.1993

(S.K. DHAON)  
VICE CHAIRMAN  
17.09.1993

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